

तो क्या भविष्य के लिए प्रधान मंत्री आश्वासन देंगी कि ऐसे अज्ञानतापूर्ण वाक्यों का प्रयोग वह नहीं करेंगी ?

Shri Swaran Singh: There is no question in it. So, there is nothing to reply.

श्री किशन पटनायक : मैं अपने प्रश्न को दोहरा देता हूँ ।

अध्यक्ष महोदय : अगर आप इनफार्मेशन पूछें तब तो मैं पूछूँ भी

श्री किशन पटनायक : इनफार्मेशन तो पूछ रहा हूँ । क्या सरकार समझती है कि इन दोनों आचरणों में कोई विरोध है या सामंजस्य है या ये कम्प्लीमेंटरी हैं ?

Mr. Speaker: There is no question that he has to reply to.

Shri Swaran Singh: I could not really fully understood the contradiction that the hon. Member is referring to.

Shrimati Indira Gandhi: Sir, firstly, with regard to the Mizo Hills, obviously, I did not mean that they are far away from my thoughts or far from the Government's point of view. It is just in the sense that Chandigarh, say, is nearer to us and certain areas are further off. Since India is a very big country, many parts of India are far from Delhi.

श्री किशन पटनायक : दिल्ली की प्रधान मंत्री हैं या भारत की प्रधान मंत्री हैं।

डा० राम मनोहर लोहिया : इसी तरह से चेम्बरलेन बोलते थे चेकोस्लोवेन्सके दूर है ।

Mr. Speaker: Order, order. Let us hear the Prime Minister.

Shrimati Indira Gandhi: Hon. Members have put some words into my mouth. That is why I want to clarify this. I have not said that the talks are nearing solution, as I think one

hon. Member just now put it. All I said was that I thought that we are moving in the right direction. They are still at a very delicate stage, and I honestly cannot say what will happen at the next stage, whether we can continue or not continue. They are at a delicate stage. From the last talks, I had reason to hope that they would move further in the right direction. This is all that I can say. Nor did I say, as Dr. Lohia has just now implied, that the Nagas have openly accepted that they were within the Indian union. They have not made any such statement. But we have made it clear, as Sardar Sahab has put it, and, as I said, cannot discuss this matter now.

डा० राम मनोहर लोहिया : प्रसल बात यह है कि उन्हें अगर कुछ नहीं बोलना है तो चुपचाप एक गूंगी गुड़िया की तरह बैठी रहा करें तो अच्छा होगा ।

12.35 hrs.

PAPERS LAID ON THE TABLE

JOINT CONSULTATIVE MACHINERY FOR CENTRAL GOVERNMENT EMPLOYEES

The Minister of Home Affairs (Shri Nanda): I beg to lay on the Table a copy of "A scheme for joint consultative machinery and compulsory arbitration for Central Government employees". [Placed in Library. See No. LT-6076/66].

अध्यक्ष महोदय : श्री एस० एम० बनर्जी ।

श्री बागड़ी (हिसार) : पंचमहल के बारे में नन्दा साहब

अध्यक्ष महोदय : मैंने बनर्जी साहब को बुलाया है । Order, order. Shri Banerjee.

Shri S. M. Banerjee (Kanpur): Since the statement has been laid by the Home Minister, it appears that this

[Shri S. M. Banerjee]

scheme for joint consultative machinery and compulsory arbitration for Central Government employees has been finalised. Before it was finalised, I would like to know whether all the suggestions given by the various Central Government employees' federations have been considered, accepted and embodied in it.

Shri Nanda: The hon. member can see it for himself. I believe this is what we have done.

Shri Daji (Indore): It is a very important matter. I request that tomorrow we may be permitted to put some questions and clarifications if necessary.

Mr. Speaker: That is a different matter.

Shri Nath Pai (Rajapur) rose—

Mr. Speaker: I told the other day that those members who want to put questions on papers laid on the Table might send an intimation to me. Mr. Banerjee gave that intimation and I have allowed him.

Shri Nath Pai: I did not know that Mr. Nanda was going to lay this statement. (*Interruptions*).

Shri Hari Vishnu Kamath (Hoshangabad): This was not mentioned in the bulletin.

Shri Daji: We cannot put questions without going through the document. Otherwise, his reply will be "you can see the statement". So, tomorrow we may be permitted to put questions.

Shri Nath Pai: Will you allow it tomorrow?

Mr. Speaker: He has other remedies which he knows.

Shri Daji: Not that we will definitely ask questions, but after reading the document, if we want, we may be permitted to seek some clarifications tomorrow.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): The Home Ministry's demands are going to be discussed for two days and this matter can be discussed.

Shri Nath Pai: It is not a question of raising a debate at this stage. We know as much as Mr. Satya Narayan Sinha that the Home Ministry's demands are coming. Negotiations for this have been going on, he does not know, for six years. There were assurances given by Mr. Hathi to the representatives of the All India Railwaymen's Federation to the effect that the explanations and modifications which they sought will be incorporated. Today we are taken by surprise that a finalised scheme has been placed on the Table. Are we not justified in asking whether this assurance has been implemented before finalising this scheme? Let Mr. Hathi, who is here, explain.

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): Mr. Banerjee, Mr. Sharma and others were here and all the suggestions they had made have been incorporated. (*Interruptions*).

Shri Priya Gupta (Katihar): Mr. Hathi called Mr. Peter Alvares and myself, the General Secretary and Assistant General Secretary respectively of the All India Railwaymen's Federation representing 12 lakhs of railway employees, i.e. more than 50 per cent of the Central Government employees. We demanded certain clarifications. Our President gave it in writing, but they did not reply to the points. He said, "I will give you time up to July. You can submit your clarifications again. Only then it will be finalised". On the 14th April, during our discussions with the Prime Minister at 4.30 P.M. in her chamber, along with the eight charter of demands, we said that we are

already having a permanent negotiating machinery and therefore the JCM—joint consultative machinery—should not be imposed on us. We gave her a copy of the agreement of 1951 between Shri N. Gopaldaswami Ayyangar, ex-Railway Minister and Shri Jaya Prakash Narayan, ex-President of the All-India Railwaymen's Federation, detailing the three-tier permanent negotiating machinery including arbitration. We told her that the proposed JCM machinery is only for those Central Government employees who have got no forum for joint consultation and resolution of disputes. We have already got one. Why should we be deprived of the right conferred on us during the British times? The Prime Minister told us, "Give me a month's time. I will have it examined with the ministries concerned and then call you again for discussion". I do not know why the Home Ministry has imposed this thing all of a sudden. The clarifications are not yet made known. Would you kindly postpone it? Let the Prime Minister say whether it is correct or not.

Shri Hathi: We had a discussion with Mr. Priya Gupta and others. They made certain suggestions. They wanted some time . . .

Shri Priya Gupta: You did not reply to the clarifications.

Shri Hathi: I am not accustomed to this high tone. If you talk slowly I shall reply to all the points.

Shri Priya Gupta: We wanted a clarification. You agreed but you did not give it.

Shri Hathi: It was said that almost all other unions have agreed. I said, if you do not agree we shall say that we hope the other unions which have not agreed will also agree. That is what I said.

Shri Priya Gupta: No, no. You said . . .

Mr. Speaker: Order, order. If he does not agree, that can be discussed

when we discuss the Demands of the Home Ministry.

Shri Priya Gupta: Sir, let the Prime Minister say whether this is not correct. She gave an assurance.

Mr. Speaker: Order, order.

Shri Priya Gupta: Sir, it is a question affecting 12 lakhs of railway employees. The Britishers gave us the right. That is being taken away. Let her say that she will review the matter at this stage.

Mr. Speaker: Order, order. I am asking him again and again to resume his seat and he does not obey.

श्री हुकम चन्द कछवाय (देवास) :
 अध्यक्ष महोदय, यह बड़ा महत्वपूर्ण सवाल है। इस पर माननीय मंत्री महोदय ने कहा कि हमने काफी मजदूर संगठनों से सलाह ली थी। लेकिन इसमें हमारी मजदूर संगठन से सलाह नहीं ली गई, न हमें बुलाया गया तो इस सम्बन्ध में जो पक्षपातपूर्ण नीति बरती गई है उस को ध्यान में रखते हुए क्या इस पर यहां चर्चा हो सकेगी ताकि ठीक ढंग से हम अपने विचार रख सकें। क्या सरकार इस बात के लिये तैयार है?

अध्यक्ष महोदय : मैं सदन का ध्यान दिलाना चाहता हूँ कि जो बुलेटिन 28 मार्च को आया हुआ था उस में कहा गया था कि अग्र मिनिस्टर साहब किसी चीज के बारे में यहां स्टेटमेंट करते हैं और मंत्री साहबान उस पर कोई सवाल करना चाहते हैं तो वह उस को इत्तला दे दें।

Shri Hari Vishnu Kamath: Previous intimation?

Mr. Speaker: Yes. यह मिनिस्ट्री दो दिनों में सामने आ रही है। आप उस वक्त हर एक चीज डिस्कस कर सकते हैं। उस का अलहदा डिस्कशन है।

Shri Priya Gupta: I do not speak on that.

Mr. Speaker: That is not my fault. The House has to get the opportunity and not a particular Member (*Interruptions*).

STATEMENT SHOWING ACTION TAKEN BY
GOVERNMENT ON ASSURANCES GIVEN BY
MINISTERS

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Third Lok Sabha:—

- (i) Supplementary Statement No. I—Fourteenth Session, 1966.
- (ii) Supplementary Statement No. III—Thirteenth Session, 1965.
- (iii) Supplementary Statement No. VI—Twelfth Session, 1965.
- (iv) Supplementary Statement No. X—Eleventh Session, 1965.
- (v) Supplementary Statement No. XIII—Tenth Session, 1964.
- (vi) Supplementary Statement No. XV—Ninth Session, 1964.
- (vii) Supplementary Statement No. XX—Seventh Session, 1964.
- (viii) Supplementary Statement No. XVIII—Sixth Session, 1963.

[Placed in Library. See Nos. LT-6077/66 to LT-6084/66].

Some hon. Members rose—

Shri Hari Vishnu Kamath: Sir, on this statement...

डा० राम मनोहर लोहिया (फर्रुखाबाद) : अध्यक्ष महोदय श्री जगन्नाथ राव ने जो कहा है उस के सम्बन्ध में मैं आप को एक इत्तला दे दूँ। वह बड़ी खतरनाक है। उन के कागजों में...

Mr. Speaker: Order, order. Shri Kamath may resume his seat.

Shri Hari Vishnu Kamath: I got up first.

डा० राम मनोहर लोहिया : उन के कागजों में एक चिट्ठी है जो मिर्जा नेता लाल डेंडा ने राष्ट्रपति सोकारनो को लिखी है। इस सदन के पटल पर वह चिट्ठी आ रही है। उस चिट्ठी पर कुछ खुलासा बहस हो जानी चाहिये। आप देखेंगे कि उस चिट्ठी के शब्द क्या हैं। मैं पूरी तो पढ़ कर नहीं सुनाता हूँ क्योंकि चार सफहे हैं। लेकिन उस में एक वाक्य है। यह लाल डेंडा साहब की लिखी हुई है राष्ट्रपति सोकारनो को।

अध्यक्ष महोदय : सोकारनो की चिट्ठी हम इस वक्त कैसे ले सकते हैं।

डा० राम मनोहर लोहिया : वह कागज यहां आ रहा है।

अध्यक्ष महोदय : कागज तो आते रहेंगे। कागज चूँकि आ गया है...

डा० राम मनोहर लोहिया : भारत खंड खंड हो रहा है।

अध्यक्ष महोदय : हम उस के ऊपर यहां चर्चा नहीं कर सकते।

डा० राम मनोहर लोहिया : आप मेहरबानी कर के थोड़ी सी बात सुन तो लीजिये अपनी राय देने के पहले।

अध्यक्ष महोदय : अब आप बैठ जाइये। उस को मैं देख लूँगा।

डा० राम मनोहर लोहिया : इस पर बहस के लिये अब मौका कौन सा मिलेगा। कहां मौका मिलता है, सब ऐसे ही खत्म हो जाता है।

Shri Hari Vishnu Kamath: By your leave, Sir, about the statement laid by my hon. friend, Shri Jaganatha Rao, I would like to urge—before